

Misc. Appl No : 249/2019  
ED Vs. Sanjay Bhandari & Ors.

03.10.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. Amit Mahajan, Ld. Central Government Standing Counsel.  
Sh. N. K. Matta, Ld. SPP for ED.  
Sh. Mahesh Gupta, DD for ED.  
Sh. Aman Mor, EO for ED.  
Sh. Akhil Sibal, Sr. Advocate with Sh. Avnish Arputham, and Sh. Shantanu Parashar, Ld. Counsels for accused Sanjay Bhandari.  
Sh. Abhaid Parekh, Ld. Counsel for non-applicant no.10, Sonia Bhandari and non-applicant no. 11 Ayushi Bhandari.  
None for non-applicants no. 1 to 7, 13 and 14.  
None for non-applicant no. 8, 9, 12.  
Sh. Arbab Malik, Ld. Counsel for non-applicant no. 15 Amarjeet Motor Finance Pvt. Ltd.  
Sh. Rahat Bansal, Ld. Counsel for non-applicant no.16.

Sh. Akhil Sibbal, Sr. Advocate addressed further arguments.

Sh. Arbab Malik, Ld. Counsel for non-applicant no.15 Amarjeet Motor Finance Pvt. Ltd submits that copy of rejoinder has not been supplied to him.

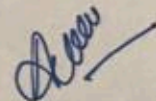
Sh. Amit Mahajan, Ld. Central Government Standing Counsel submits that he will be providing copy of rejoinder to Ld. Counsel for non applicant no. 15.



**Put up on 17.10.2020 at 11.30 a.m for remaining arguments.**

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

The hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.



**(Arvind Kumar)  
Spl. Judge (PC Act) CBI-10  
Rouse Avenue Courts  
New Delhi/03.10.2020**

RC No. BD1/2016/E/0003

Branch: CBI/BSFB/ND

U/s : 120-B r/w 201, 420, 436, 468, 471, 477-A, 409 IPC &  
Section 13(2) r/w 13 (1) (c) & (d) of PC Act, 1988

CBI Vs Sunil Gupta & Ors.

03.10.2020

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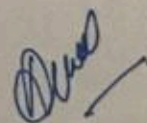
Present: Sh. Navin Kumar Giri, Ld. PP for CBI.

Sh. Navin Kumar Giri Ld. PP for CBI submits that he has been informed by IO that sanction qua accused Anil Kumar Manchanda has been granted by SBI. However, sanction qua two other accused, namely, Ashok Kumar Gupta and Sh. T. Shrikantan is still awaited.

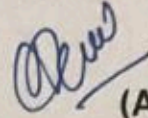
**Put up on 04.11.2020.**

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(Arvind Kumar)  
Spl. Judge (PC Act) CBI-10  
Rouse Avenue Courts  
New Delhi/03.10.2020